

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Commercial Complex (BOA)
Indiranagar
Bangalore - 560 038

Dated : 9 MAY 1988

IA I IN APPLICATION NOS. 263 to 281, 4 to 6, 21 to 26, 28 to 33,
39 to 44, 59 to 63, 120, 121 to 132,
135 to 139, 188 to 215, 218 to 239,
240 to 251, 253 to 262, 283 to 303,
415 to 435/88(F) & 1078 to 1083/87(F)

Applicants

Smt A. Manjula & Ors

v/s

The Accountant General (A&E), Karnataka,
Bangalore & 2 Ors

Respondents

To

1. Dr M.S. Nagaraja
Advocate
35 (Above Hotel Swagath)
1st Main, Gandhinagar
Bangalore - 560 009
2. The Accountant General
(Accounts & Entitlements)
Karnataka
Bangalore - 560 001
3. The Comptroller & Auditor General
of India
No. 10, Bahadur Shah Zafar Marg
New Delhi - 110 002

4. The Secretary
Ministry of Finance
Department of Expenditure
New Delhi - 110 001
5. Shri M.S. Padmarajaiah
Central Govt. Stng Counsel
High Court Building
Bangalore - 560 001
6. Shri M. Vasudeva Rao
Central Govt. Stng Counsel
High Court Building
Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER passed by this Tribunal
in the above said applications on 4-5-88.

See
SECTION OFFICER
(JUDICIAL)

Encl : As above

In the Central Administrative
Tribunal Bangalore Bench,
Bangalore

ORDER SHEET

Application No. 263 to 281, 4 to 6, 21 to 26, 28 to 33, 39 to 44,
59 to 63, 120, 121 to 132, 135 to 139, 188 to 215, Respondent
218 to 239, 240 to 251, 253 to 262, 283 to 303,
415 to 435/88(F) & 1078 to 1083/87(F)

Applicant

Smt A. Manjula & Ors
Advocate for Applicant

Dr M.S. Nagaraja

V/s The AG (A&E), Karnataka, B'lors & 2 Ors
Advocate for Respondent

M.S. Padmarajaiah

Date

Office Notes

Orders of Tribunal



TRUE COPY

[Signature]
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

LHAR/RKR

Applicants by Dr. M. S. Nagaraj
and respondents by Shri M. S. Padmarajaiah.

Shri Padmarajaiah requests
for extension of time by three months to
comply with our orders. Dr. Nagaraj has
no objection. Request granted.

[Signature]
Sd/-

MEMBER(A) 4.5.88.
4.5.88

[Signature]
Sd/-
MEMBER(J) 4.5.88.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH
* * * * *

Commercial Complex(BDA)
Indiranagar
Bangalore - 560 038

Dated :

14 MAR 1988

APPLICATION NO. S.

283 to 303

/ 88(F)

W.P. NO.

Applicant

Smt S.V. Sarasamma 20 07

v/s

Respondent
The AG (A&E), Karnataka, Bangalore & 2 Ors

To

1. Smt S.V. Sarasamma
2. Kum V. Rani
3. Smt S. Rajeswari Gupta
4. Smt G. Prema
5. Kum N. Savithri
6. Smt K. Nirmala
7. Smt R.V. Jayamani
8. Shri Habibur Rahman Khan
9. Smt M.C. Lalitha Sarathy
10. Shri C. Nagaraja
11. Shri Mohamed Khamruddin
12. Smt K. Manjula Nagaraj
13. Smt M. Rama
14. Shri Syed Yusuff
15. Smt C. Ubagara Mary
16. Shri S. Shankar (2)
17. Shri A. Sreenivasan
18. Shri S. N. Nagaraja

19. Shri Syed Saeed Ahmed

20. Smt G. Jayalakshmi

21. Shri K. Venugopal Gupta

(Sl Nos. 1 to 21 -

Senior Accountants
Office of the Accountant General
Karnataka
(Accounts & Entitlements)
Bangalore - 560 001)

22. Dr M.S. Nagaraja
Advocate
35 (Above Hotel Swagath)
1st Main, Gandhinagar
Bangalore - 560 009

23. The Accountant General, Karnataka
(Accounts & Entitlements)
Bangalore - 560 001

24. The Comptroller & Auditor General
of India
No. 10, Bahadur Shah Zafar Marg
New Delhi - 110 002

25. The Secretary
Ministry of Finance
Department of Expenditure
New Delhi - 110 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/ ~~REMARK~~ ORDER
passed by this Tribunal in the above said application on

29-2-88

26. Shri M. Vasudeva Rao
Central Govt. Stng Counsel
High Court Building
Bangalore - 560 001

Encl : As above

[Signature]
SECTION OFFICER
~~DEPUTY EXC. MEMBER~~
(JUDICIAL)

*dc**Abd*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

DATED THIS THE 29th DAY OF FEBRUARY, 1988

Present : Hon'ble Sri P.Srinivasan Member (A)

Hon'ble Sri Ch.Ramakrishna Rao Member (J)

Application Nos.283 to 303/88(F)

1. Smt. S.V.Sarasamma,
2. Km. V.Rani,
3. Smt.S.Rajeshwari Gupta,
4. Smt.G.Prema,
5. Km.N.Savithri,
6. Smt. K.Nirmala
7. Smt.R.V.Jayamani,
8. Habibur Rahman Khan,
9. M.C.Lalitha Sarathy,
10. C.Nagaraja,
11. Mohamed Khamruddin,
12. Smt.K.Manujula Nagaraj,
13. Smt.M.Rama,
14. Syed Yusuff,
15. Smt.C.Ubagara Mary,
16. S.Shankar(2)
17. A.Sreenivasan,
18. S.N.Nagaraja,
19. Syed Saeed Ahmed,
20. Smt.G.Jayalakshmi,

K. Venugopal Gupta, ... Applicants

Applicants 1 to 21 are working
as Senior Accountants, in the
Office of the Accountant General,
Karnataka, Bangalore - 1.)

Dr. M.S.Nagaraja ... Advocate)

vs.

1. The Accountant General,
(Accounts & Entitlements),
Karnataka, Bangalore - 1.
2. The Comptroller and Auditor General
of India, No.10, Bahadur Shah Zafar
marge, New Delhi - 2.

P.S. - 15/2

3. The Government of India,
by its Secretary,
Ministry of Finance,
(Department of Expenditure)
New Delhi - 1. ...

Respondents

(Sri M.Vasudeva Rao ... Advocate)

These applications have come up before the court today.

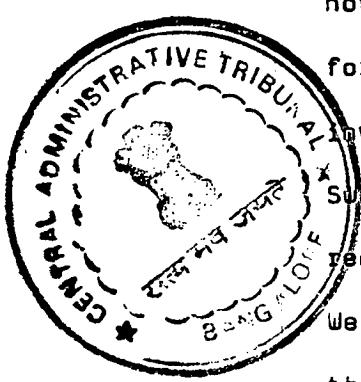
Hon'ble Sri P.Srinivasan, Member (A) made the following :

ORDER

These applications have come up for admission before us today. Dr.M.S.Nagaraja appeared for the applicants.

2. We admit these applications as similar applications filed earlier have not only been admitted but have also been decided by this Tribunal.

3. Sri M.Vasudeva Rao learned Additional Standing Counsel for Central Government takes notice for the respondents. While admitting that the claim of the applicants in these applications is the same as that in A.NO.1327 to 1332/86(F) M.NANJUNDA SWAMY AND OTHERS v. ACCOUNTANT GENERAL, KARNATAKA, decided by this Tribunal on 7/8.7.1987 Sri Vasudeva Rao prays that he may be allowed time to file reply to these applications. It is admitted by both sides that the order of this Tribunal in Nanjunda Swamy's case has not been appealed against by the Respondents therein and has, therefore, become final. In view of the admitted position that the facts involved and the issue to be decided are the same here as in Nanjunda Swamy's case we see no point in acceding to Sri Vasudeva Rao's request for time to file reply of the respondents to these applications. We, therefore proceed to hear both parties to these applications on the merits of the applications.



4. We have heard both counsel on the merits of these applications. As stated above, it is common ground between the content-

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ding parties that the facts and the issue for determination in these cases are identical with those in Nanjunda Swamy's case as also in the case of Smt.S.G.Bharati and others v. Accountant General, Karnataka, in A.No.1078/87 to 1083/87. Therefore, in view of the decision rendered by this Tribunal in Nanjunda Swamy's case on 7/8.7.1987 and followed in Smt.S.G.Bharathy's case with which we respectfully agree, we pass the following orders.

(i) We declare that the applicants are entitled for the revised pay scales extended by the Government of India in its order No.F.5(32)-E.III/86-Pt.II dated 12.6.1987 from 1.1.1986.

(ii) We direct the Respondents to fix the pay scales of the applicants in the revised pay scales in terms of order made by the Government of India on 12.6.1987 from 1.1.1986 and extend all such consequential monetary benefits flowing from the same to them from that date with all such expedition as is possible in the circumstances of the case and in any event on or before 30.4.1988.

5. Applications are allowed. But in the circumstances of these cases, we direct the parties to bear their own costs.



Sd/-
MEMBER (A) 24/2/88

TRUE COPY

Sd/-
MEMBER (J) 24.2.88

R. S. Bhat 14/3/88
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

* * * * *

Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated :

19 JAN 1989

CONTEMPT

PETITION (CIVIL) APPLICATION NOS 327 to 409, 410 to 416, 417 to 429 & 434 to 442/88
IN APPLICATION NOS. 218 to 239, 263 to 281, 283 to 303, 415 to 435, 625 to 631, 632 to 637,
W.P. NO. 647 to 653, 769 to 771 & 866 to 871 / 88(F)

Applicant(s)

Shri P. Chander Mohan & 111 Ors
To

1. Shri I.M. Shariff
Advocate
35 (Above Hotel Swagath)
1st Main, Gandhinagar
Bangalore - 560 009

2. Shri R.S.A. Rao
Accountant General
(Accounts & Entitlements)
Karnataka
Bangalore - 560 001

3. Shri T.N. Chaturvedi
Comptroller & Auditor General of India
No. 10, Bahadur Shah Zafar Marg
New Delhi - 110 002

Respondent(s)

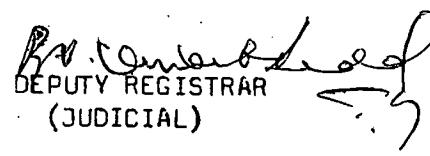
v/s The Accountant General (A&E), Karnataka,
Bangalore & 2 Ors

4. Shri S. Venkataraman
Secretary
Ministry of Finance
Department of Expenditure
New Delhi - 110 001

5. Shri M.S. Padmarajaiah
Central Govt. Stng Counsel
High Court Building
Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~ORDER~~/~~INTERIM ORDER~~
passed by this Tribunal in the above said application(s) on 18-1-89.
C.P. (Civil)


DEPUTY REGISTRAR
(JUDICIAL)

Encl : As above

Date	Office Notes	Orders of Tribunal
18.1.1985		<p><u>KSPVC/LHARM</u></p> <p><u>C.P. 410 to 416/88(F)</u></p> <p>Petitioners by Shri I.M.Shariff. Respondents by Shri M.S.Padmarajaiah.</p> <p>2. In these petitions made under Section 17 of the Administrative Tribunals Act, 1985 and the Contempt of Courts Act, 1971, the petitioners have moved this Tribunal to initiate Contempt of Court proceedings against the respondents for non-implementation of the orders made in their favour by this Tribunal..</p> <p>3. Shri Padmarajaiah, learned Senior Central Government Standing Counsel appearing for the respondents brought to our notice that the Hon'ble Supreme Court had stayed the operation of the orders made in favour of the petitioners and, therefore, submitted that these Contempt of Court proceedings are liable to be dropped. We find this submission of Shri Padmarajaiah is correct. On this, these contempt proceedings are liable to be dropped. We, therefore, drop the contempt proceedings. But in the circumstances of the cases we direct the parties to bear their own costs.</p> <p><u>C.P. No.327 to 409, 417 to 429 and 434 to 442/88(F)</u></p> <p>Petitioners by Shri I.A.Shariff. Respondents by Shri M.S. Padmarajaiah.</p> <p>2. In these petitions made under Section 17 of the Administrative Tribunals Act, 1985, and Contempt of Courts Act, 1971, the petitioners have moved this</p>

**In the Central Administrative
Tribunal Bangalore Bench,
Bangalore**

C.P. (Civil) Nos. 327 to 409, 410 to 416, 417 to 429 & 434 to 442/88

P. Chander Mohan & 111 Ors

V/s The AG (A&E), Karnataka, Bangalore & 2 Ors

I.M. Sheriff

Order Sheet (contd)

M.S. Padmarajaiah

Date	Office Notes	Orders of Tribunal
		<p>Tribunal to initiate contempt proceedings against the respondents for non-implementation of the orders made in their favour by this Tribunal.</p> <p>3. Shri Padmarajaiah, learned Senior Central Government Standing Counsel, appearing for the respondents placed before us, orders made by the authority in favour of the petitioners pursuant to the orders of this Tribunal subject to the terms and conditions specified therein. We are of the view that the aforesaid orders of the authority which would eventually result in payments to the petitioners implementing the orders made in their favour by this Tribunal. In these circumstances we consider it proper to drop these contempt proceedings against the respondents. We, therefore, drop these contempt proceedings against the respondents. But in the circumstances of the cases we direct the parties to bear their own costs.</p> <p style="text-align: center;"></p> <p>TRUE COPY</p> <p>Sd/- (K.S.PUTTASWAMY) 11 VICE CHAIRMAN 18.1.1989</p> <p>Sd/- (L.H.A.REGO) 18.1.89 MEMBER (A) 18.1.1989</p> <p><i>[Handwritten signature of DEPUTY REGISTRAR (JDL) A/1]</i> DEPUTY REGISTRAR (JDL A/1) CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE</p>